

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1007  
TO BE ANSWERED ON FRIDAY, THE 5<sup>th</sup> DECEMBER, 2025**

**DISPOSAL AND PENDENCY OF CASES IN TRIBUNALS**

**1007. Thiru Arun Nehru:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of cases disposed of, cases pending, and average time for disposal in each major tribunal, including NCLT, NCLAT, DRT, Debt Recovery Appellate Tribunal and NGT, since 2020, year-wise;
- (b) the details of steps taken to address high pendency and regional disparities in case disposal rates across tribunals; and
- (c) the targets set for periodic reduction in pending cases and the monitoring mechanism adopted to ensure performance improvement and timely resolution?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMANTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): Year-wise details of total number of cases disposed of and pending in major tribunal like NCLT, NCLAT, DRT, Debt Recovery Appellate Tribunal and NGT since 2020 is at **Annexure**. In view of the nature and kind of cases, their complexity, stage-wise procedures involved, repeated re-hearings and other operational variables involved for final adjudication of cases being handled by each of the Tribunal such a computation cause significant variation in the overall time frame.

(b) & (c): Government has been making all out efforts to facilitate expeditious disposal of pending cases in Tribunals and is taking all necessary steps as per the Acts under which the Tribunals function and provide for indicating timeline within which appeal should preferably dispose of. Various measures are also undertaken by the Tribunals for speedy disposal of pending cases which include; Filling up of vacancies of Members on regular basis as soon as posts are vacant on retirement, resignation and completion of terms of tenure, Using technology through hybrid hearing, regular colloquiums for capacity building of members, provisions of

infrastructure, etc., Prioritize cases viz. appeals of Senior Citizens, scrutinize and identify cases covered by decisions of High Courts, Supreme Court, for posting and out of turn hearing, Disposal of cases using Schemes such as Vivad Se Vishwas and Below tax effect appeals, Setting up of Single Bench for expeditious adjudication of cases, Holding Circuit Benches in different States to address the issue of regional disparity, Appeals arising out of same impugned orders or involving the same issues are identified and listed for final disposal at one stroke, Members are sent to other benches on regular basis wherever there is vacancy to dispose cases pending there, Mandatory e-filing of application in most of the Tribunals and Appellate Tribunals, Hybrid hearing system adopted by most of the Tribunals, and Regular training of Presiding Officers, Members and other officers dealing the matters in respective Tribunals.

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# Annexure

## Statement referred to in reply to Lok Sabha Unstarred Question No. 1007 for answer on 05.12.2025 regarding “Disposal and Pendency of Cases in Tribunals” .

Sl. No.	Name of Tribunal	2020		2021		2022		2023		2024		2025	
		Disposal	Pending	Disposal	Pending	Disposal	Pending	Disposal	Pending	Disposal	Pending	Disposal	Pending
1	National Company Law Tribunal (NCLT)	9678	20654	8619	21312	8988	21424	9818	19793	14150	14961	4723	14680
	National Company Law Appellate Tribunal (NCLAT)	1036	372	1013	696	2279	144	2385	180	2487	894	2243	410
2	National Green Tribunal	2610	2656	2600	2390	3497	2001	2882	2818	3294	4219	3149	5301
3	Debts Recovery Tribunal	11840	151943	19435	181498	42185	205558	52541	218060	45378	233901	33161	245048
4	Debts Recovery Appellate Tribunal	714	1515	661	1705	1538	2460	1661	3684	1204	5193	372	6534
5	Income-Tax Appellate Tribunal	24256	79754	40473	54315	39096	38311	33008	34429	38370	43672	47652	42502
6	Customs, Excise and Service Tax Appellate Tribunal	9407	74594	12530	72585	6424	78510	14403	80646	23821	71845	13046	71454
7	Appellate Tribunal under the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property)	26	5094	2	6581	763	7583	1102	9509	1447	11920	2364	12498
8	Central Administrative Tribunal	12616	62283	17395	74567	19487	80545	31672	74615	35460	72153	26991	69102
9	Railway Claims Tribunal	3299	26185	5812	25192	6369	22555	13554	19218	10879	13943	6352	10570
10	Securities Appellate Tribunal	395	741	742	822	1011	878	1118	750	374	1085	316	1308
11	National Consumer Disputes Redressal Commission	2216	908	1444	1003	1926	1492	3414	1953	2278	2081	939	1969
12	Appellate Tribunal for Electricity	217	1726	256	1956	411	2122	282	2552	468	2631	402	2644
13	Armed Forces Tribunal	2460	4645	6140	3974	6175	4678	9653	5541	7706	6058	3389	6904
14	Central Govt. Industrial Tribunal	2540	28173	2280	29136	2186	32110	3438	34644	4407	36498	8648	10644
15	Telecom Disputes Settlement and Appellate Tribunal (TDSAT)	334	3901	463	4867	1132	4932	707	5193	714	5510	604	5979
16	State Administrative Tribunal												
	Kerala Administrative Tribunal	3091	922	3167	1365	2442	1761	2602	1555	2098	1322	2531	10797
	Karnataka State Administrative Tribunal	11788	27	10881	69	9873	86	12798	282	9883	1565	1513	5450
	Maharashtra Administrative Tribunal	1381	7051	1618	8559	2953	9412	2863	10702	3455	11752	2768	12693